

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Appeal No. 218 of 2011**

(Arising out of Order-in-Appeal No.58/HAL/2010 dated 29.12.2010 passed by Commissioner of Central Excise (Appeals-I), Kolkata.

**M/s Karan Polymers Pvt. Ltd.,**

Jalan Industrial Complex,  
Baniara, Begri, Howrah-711411.

**..Appellant**

*VERSUS*

**Commissioner of Central Excise, Kolkata.**

169, A.J.C. Bose Road, Kolkata-700014.

**...Respondent**

..

**APPEARANCE :**

None, for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. P. K. CHOUDHURY, MEMBER (JUDICIAL)**

**HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)**

**FINAL ORDER No...75204/2023**

DATE OF HEARING : 29.03.2023

DATE OF DECISION : 29.03.2023

**PER BENCH :**

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhury)**

**Member (Judicial)**

Sd/-

**(K. Anpazhakan)**

**Member (Technical)**

T.K.